

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **01.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Amrex Marketing Pvt Ltd
Vs
Srisesava Hospitals Pvt Ltd & Ors

MAIN PETITION NUMBER : CP/95/2017

(IA/MA) APPLICATION NUMBERS
IA(CA)/81(CHE)/2024

ORDER

Present: Ld. Counsel Shri. Vaibhav Agnihotri for the Petitioner /
Applicant.

Respondents No. 1, 4 and 5 are ex-parte.

Respondent No. 2 and 3 are deleted from the memo of parties.

An application has been moved by the Petitioner to place on record the additional documents i.e. substitution agreement dated 03.06. 1994, public notice dated 16.09.2009 and letter dated 20.11.2012.

It is stated that these documents could not be filed due to inadvertence though the same have bearing on the outcome of the petition.

Having regards to the reasons stated in the application, we allow the application subject to cost of Rs. 20,000 to be deposited in *Prime Minister's National Relief Fund* within a week from today.

Compliance Memo be filed.

List the petition for hearing on **03.07.2024. (physical hearing)**

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)